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कार्यालय जिलाधिकारी, प्रयागराज

पत्रांक: 138/NGT(OA 310/2022)/12

दिनांक: 19 सितम्बर, 2024

सेवा में,

रजिस्ट्रार,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली,

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत आवेदन संख्या-310/2022 में पारित आदेश दिनांक 01.07.2024 के सम्बन्ध में जिलाधिकारी, प्रयागराज की ओर से रिपोर्ट प्रस्तुत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत आवेदन संख्या-310/2022 में पारित आदेश दिनांक 01.07.2024 के अनुपालन में जिलाधिकारी, प्रयागराज की ओर से रिपोर्ट आवश्यक कार्यवाही एवं सुलभ सन्दर्भ हेतु प्रेषित है।


संलग्नक-यथोक्त।


(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज

पृ०सं० एवं दिनांक-उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. कुम्भ मेलाधिकारी, मेला प्राधिकरण, प्रयागराज।
2. मण्डलायुक्त, प्रयागराज को सादर अवलोकनार्थ प्रेषित।
3. श्री अंकित वर्मा, स्थायी अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।


(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 310/2022 कमलेश सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 01.07.2024 के अनुपालन में जिलाधिकारी, प्रयागराज की अनुपालन आख्या।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 310/2022 कमलेश सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 01.07.2024 के क्रम में परियोजना प्रबन्धक, गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम (ग्रामीण), प्रयागराज एवं अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ0प्र0 जल निगम (नगरीय), प्रयागराज की रिपोर्ट की आधार पर आख्या निम्नवत है:-

उक्त आदेश का बिन्दु सं0 6 जो कि निम्नानुसार है-

"... 6. We have also noticed following shortcomings/deficiencies in the report;

- (i) Against the installed capacity of 340 MLD of 10 STPs, sewage received in 10 STPs is 394.48 MLD and therefore it needs to be clarified as to how excess fed sewage gets treated and meets the standards.
- (ii) 1,66,456 households are yet to be connected therefore, how much further sewage will be conveyed to existing or proposed STPs. Further, tapped drains have intermediate or main pumping stations to send sewage to STPs or through closed conduit system.
- (iii) Standards for compliance particularly for faecal coliform, is to be as per directions of the Tribunal dated 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande v. UOI..."

उक्त बिन्दुओं पर आख्या निम्नवत है-

Sr. No.	Shortcomings/deficiencies	Reply/Compliance
(i)	Against the installed capacity of 340 MLD of 10 STPs, sewage received in 10 STPs is 394.48 MLD and therefore it needs to be clarified as to how excess fed sewage gets treated and meets the standards	The sewage flow received at 3 Nos. of STPs (out of total 10 Nos. STPs) is less or equal to their design capacity, details attached as Annexure-1 . The sewage flow received at 7 Nos. of STPs is more than their installed capacity. In this regard it is mention here that STP's are able to meet design effluent standards because influent pollution load is less than the designed influent pollution load, due to which effluent standards are met in spite of excess fed sewage. Detailed clarification regarding same is attached as Annexure-2 .
(ii)	1,66,456 households are yet to be connected therefore, how much further sewage will be conveyed to existing or proposed STPs. Further, tapped drains have intermediate or main pumping stations to send sewage to STPs or through closed conduit system.	Details regarding Household gap is attached as Annexure-3 . Details regarding intermediate or main pumping station to send sewage to STPs of tapped drains is attached as Annexure-4 .
(iii)	Standards for compliance particularly for faecal coliform, is to be as per directions of the Tribunal dated 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande v. UOI.	There are 10 Nos. of STPs installed in Prayagraj city. The construction of 7 Nos. of STPs and the sanctioning of balance 3 Nos. of STPs was done before directions of the Hon'ble Tribunal dated 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande v. UOI. So, these STPs are designed to meet effluent norms circulated by MoEF. But the STPs which are sanctioned after the directions of the Hon'ble Tribunal dated 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande v. UOI are being designed for standard prescribed in these directions.

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उक्त के साथ-साथ योजित ओ0ए0 संख्या 604/2022 में पारित आदेश दिनांक 01.07.2024 में अद्यतन रिपोर्ट मांगी गई थी, जो कि निम्नानुसार है-

1. प्रयागराज नगर के अन्तर्गत कुल सीवेज उत्सर्जन **468.28 एमएलडी** है, जिसमें से 289.97 एमएलडी नालों के माध्यम से एवं 178.31 एमएलडी सीवर नेटवर्क के माध्यम से प्राप्त होता है।
2. गंगा एवं यमुना नदी में कुल **81 नग नाले (श्राव-289.97 एमएलडी)** विद्यमान हैं, जिसमें से वर्तमान में 48 नग नाले गंगा नदी एवं 33 नग नाले यमुना नदी में गिरते हैं, जिनकी अद्यतन स्थिति निम्नानुसार है-
 - 2.1. **37 नग नालों (श्राव-216.17 एमएलडी)** जिसमें से 22 नग नाले गंगा नदी एवं 15 नग नाले यमुना नदी के नालों के श्राव को नगर के विभिन्न **10 नग एसटीपी से टैप्ड (कुल क्षमता-340 एमएलडी)** करके MoEF द्वारा निर्धारित मानक के अनुरूप शोधन उपरान्त गंगा/यमुना नदी में प्रवाहित किया जा रहा है।
 - 2.2. **3 नग नालों का ड्राई वेदर श्राव शून्य** है, इसलिये इनकी टैपिंग की आवश्यकता नहीं है।
 - 2.3. **2 नग नालों (श्राव-1.39 एमएलडी)** का BOD एवं श्राव कम होने के फलस्वरूप नगर निगम, प्रयागराज/उ0प्र0 जल निगम (नगरीय) द्वारा नालों के श्राव का शोधन ऑन साइट विधि से कराया जाना है।
 - 2.4. इस प्रकार **39 नग अनटैप्ड नाले (श्राव-72.41 एमएलडी)** टैप किये जाने है, जिसकी कार्य योजना एवं अद्यतन स्थिति निम्नानुसार है-

S. No.	Action Plan	Nos of drains	Discharge (MLD)	Proposed STP (MLD)	Current Progress
1	2	3	4	5	6
A Projects Sanctioned under Namami Gange Programme					
1	Interception and Diversion of 7 Drains and Augmentation of Rajapur STP Capacity by 90 MLD- The work is awarded and is under progress. Date of start is 24.08.2024 and Date of Completion is 23.02.2026.	7	45.32	90	Survey work is under progress
2	Interception and Diversion of 13 Drains and Augmentation of Salori STP Capacity by 43 MLD - The work is awarded and is under progress. Date of start is 19.03.2024 and Date of Completion is 18.08.2025.	13	13.24	43	15%
3	Interception and Diversion of 02 Drains and Augmentation of Naini-1 STP Capacity by 50 MLD- For Execution of work E-Tender was invited, which Technical Bid Evaluation Report is under review. After issuance of LOA the execution work shall be completed in 16 months.	2	2.24	50	Under tendering
Sub Total - A		22	60.80	183	
Note	Project mentioned above in Sr. No. 1, 2 & 3 will not be completed before Mahakumbh-2025 so a separate project is sanctioned (Annexure-5) by National Mission for Clean Ganga, New Delhi for onsite treatment of these untapped drains. The tendering of the same is under progress.				
B Projects Sanctioned under Mahakumbh - 2025 Programme					
1	Interception and Diversion of 02 drains:- The work is under progress. 1 drain will be tapped by 30.09.2024 and 1 drain will be tapped by 31.10.2024.	2	3.37	After tapping, these drains will be treated at existing STP's.	75%
2	Interception and Diversion of Jai Guru Dev drain:- The work is under progress. Drain will be tapped by 31.10.2024.	1	1.19		70%
3	Interception and Diversion of 6 no. drains of Mahewa, 4.14 MLD & 1.83 MLD SPS:- The work is under progress. Drains will be tapped by 30.11.2024.	6	4.58		40%
4	Interception and Diversion of Madauka drain & 4.71 MLD SPS:- The work is under progress. Drain will be tapped by 30.11.2024. (Note : - This drain is under construction, present flow is zero but after construction of the drain flow shall be received.)	1	0		44%
5	Interception and Diversion of Kashipur drain & 1.52 MLD SPS:- The work is under progress. Drains will be tapped by 30.11.2024.	1	1.05		40%

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S. No.	Action Plan	Nos of drains	Discharge (MLD)	Proposed STP (MLD)	Current Progress
1	2	3	4	5	6
6	Interception and Diversion of 6 no. drains of Baluaghat area & 1.75 MLD SPS: - The work is under progress. Drains will be tapped by 30.11.2024.	6	1.42		26%
	Sub Total - B	17	11.61		
	Total (A+B)	39	72.41	183	

संलग्नक—उपरोक्तानुसार।


 जिलाधिकारी,
 प्रयागराज

Details of STPs receiving flow less or equal to their design capacity

Sr. No.	Name of Sewerage District	STP Name	Types of STP Technology	Capacity MLD	Utilized Capacity in MLD
1	C	Salori - II	SBR	14	14.00
2	G	Naini-II	FCR	42	36.76
3	Jhunsi	Jhunsi	FCR	16	11.62
Total				72	62.38

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 Project Manager
 Ganga Pollution Control Unit-
 U.P. Jal Nigam (Rural)
 Prayagraj

Details of Sewerage Network and House Connection:-

Sr. No.	Sewerage District	Sewer Network			Sewer House Connection		
		Total Road Length (km)	Total Laid (km)	Balance Sewer Line to be laid (km)	Total House hold (year 2025) (Nos.)	Connected HH (Nos.)	Balance House Connection to be done
1	A	310.38	305	5.38	54819	53263	1556
2	B	221.91	213.71	8.2	48602	43661	4941
3	C	222.47	220.04	2.43	29145	28097	1048
4	D	536.17	505	31.17	61905	43852	18053
5	E	181.1	174.1	7	39195	33807	5388
6	F (inc. Extended Area)	286	40	246	16859	4756	12103
7	G (inc. Extended Area)	728	0	728	45000	0	45000
8	J (inc. Extended Area)	686	0	686	34593	0	40345
9	B & E Extended Area	336	0	336	24550	0	34550
	Total	3508.03	1457.85	2050.18	354668	207436	147232

Gap Analysis in Sewerage Network & House Connection and Action Plan:-

At Present, there is requirement of Laying 2050.18 Km Sewerage Network and 147232 Nos. of Domestic Sewer House Connection in Nagar Nigam , Prayagraj.

For 100 wards of Nagar Nigam Prayagraj (including extended areas) which are densely populated the following proposals have been made in City Water Action plan of AMRUT 2.0:-

- 1) Sewerage Network and Sewer House Connection Scheme in Sewerage District A, B, C and D of Prayagraj City-Rs 350.00 Cr
- 2) Sewerage Network and Sewer House Connection Scheme in Sewerage District-G Naini and Naini Extended Area of Nagar Nigam Prayagraj -Rs 382.80
- 3) Sewerage Network and Sewer House Connection Scheme in Sewerage District-J Jhansi and Jhansi Extended Area Nagar Nigam Prayagraj -Rs 364.00 Cr
- 4)Sewerage Network and Sewer House Connection Scheme in Sewerage District F - Phaphamau and Phaphamau Extended Area of Nagar Nigam Prayagraj -Rs 350.00 Cr
- 5) Sewerage Network and Sewer House Connection Scheme in Jhalwa, Bamhrauli and Pipalgaon Extended Area Nagar Nigam Prayagraj -Rs 425.00 Cr

All the above 05 projects are yet to be approved by State level technical committee (SLTC) and State High Power Steering Committee (SHPS) for Preparation of Detail Project Report.

For Scarcely populated extended areas of Nagar Nigam Prayagraj, treatment of faecal sludge /Septage will be done at following Faecal Sludge Co-Treatment Plants constructed/under construction at existing Sewage Treatment facilities.

1. 100 KLD Faecal Sludge (Co-Treatment) Plant at Naini.(Under Construction)- Under Trial and Run
2. 50 KLD Faecal Sludge (Co-Treatment) Plant at Jhunsi. (Under Construction)-To be Completed by 31.10.2024.
3. 50 KLD Faecal Sludge (Co-Treatment) Plant at Salori.- Operational



Details regarding intermediate or main pumping station to send sewage to STPs of Tapped drains

SI No	Name of Drains	RIVER	SPS/MPS	Name of STP
1	Chachar Drain	Yamuna	Chachar SPS to Gaughat MPS	80 (60+20) MLD Capacity Naini STP
2	Drain at Gate No. 9	Yamuna	Kydganj SPS to Gaughat MPS	
3	Drain at Gate No. 13	Yamuna		
4	Sasur Khaderi Drain	Yamuna	Sasurkhaderi SPS to Ghaghar Nala MPS	50 MLD Capacity Numayadahi STP
5	Main Ghaghar Drain	Yamuna	Ghagharnalla MPS	
6	Karela Bagh Drain	Yamuna		
7	Karela Bagh Drain A-1	Yamuna		
8	Karela Bagh Drain A-2	Yamuna		
9	Chilla Drain	Ganga	Chilla SPS to Salori MPS	29 and 14 MLD Salori STP
10	Allenganj Nala / Buxi Bund Drain	Ganga	Salori MPS	
	Salori Drain (Partially Tapped)	Ganga		
11	Mehdauri Gaon Drain	Ganga	Rajapur SPS	60 MLD Capacity Rajapur STP
12	Rasulabad Puccaghat Drain	Ganga		
13	Jondhwal Rasulabad Drain (Murdaghat)	Ganga		
14	Jondhwal Ghat Drain/Chhuhara Mandir	Ganga		
15	Morigate Drain	Ganga	Morigate SPS to Alopibagh SPS to Mumfordganj SPS	
16	Drains of Daraganj Area	Ganga	Alopibagh SPS to Mumfordganj SPS	
17	Mumfordganj Drain	Ganga	Mumfordganj SPS	10 MLD Ponghat STP
18	Ponghat Nala	Ganga	Ponghat MPS	
19	Kodra Nala	Ganga	Kodra MPS	25 MLD Kodra STP
20	Shantipuram Drain	Ganga	Shantipuram MPS	14 MLD Phaphamau STP
21	Basna Drain	Ganga	Basna SPS to Shantipuram MPS	
22	Mawaiya Nala	Yamuna	Mawaiya SPS to Naini-II MPS	42 MLD Naini STP
23	Mahewa Ghat Drain No. 1	Yamuna	Mahewa SPS to Naini-II MPS	
24	Mahewa Ghat Drain No. 2	Yamuna		
25	Mahewa Ghat Drain No. 3	Yamuna		
26	Arail Drain No. 2 (Kharkauni drain)	Yamuna	Naini-II MPS	
27	Sachcha Baba Ashram Drain	Yamuna		
28	Near Arail Ghat	Yamuna		
29	5 small drains near Gangoli Shivala Drain (Augharwa Nala, Bholi Mandir Nala, Gangoli Shivala Nala I, Gangoli Shivala Nala II, Savitri Nagar Nala)	Ganga	Shashtri Bridge SPS to Jhunsi MPS	16 MLD capacity Jhunsi STP
30	Dham Drain	Ganga		
31	Shastri Bridge Drain (inc. 3 small drains)	Ganga		
32	Triveni Marg Drain I	Ganga		
33	Triveni Marg Drain II	Ganga		
34	Ulta Quila I	Ganga		
35	Ulta Quila II	Ganga		
36	Lotey Haren/Havelia Nala	Ganga		
37	Lakkar Drain	Ganga		



Project Manager
Ganga Pollution Control Unit-
U.P. Jal Nigam (Rural)
Prayagraj

No. Pr - 12012/4/2024 - O/o Project Development (UP) NMCG

भारत सरकार, जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम,

इंडिया गेट, नई दिल्ली

दिनांक: 24th July 2024

सेवा में,

The Principal Secretary (UDD) & Project Director (UP-SMCG),
Plot No. 18, Sector 7, Gomti Nagar Extension,
Lucknow, UP – 226002

Sub: Administrative Approval and Expenditure Sanction for "Remediation of 22 untapped Drains during Mahakumbh 2025 at Prayagraj, Uttar Pradesh" under Namami Gange Program, with 100% central sector support at an estimated cost of ₹55.57 Crore (Rupees Fifty Five Crore and Fifty Seven Lakh only) including GST.

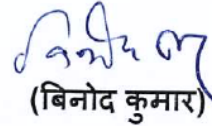
महोदय,

I am directed to convey the grant of Administrative Approval and Expenditure Sanction (AA&ES) for the project "Remediation of 22 untapped Drains during Mahakumbh 2025 at Prayagraj in Uttar Pradesh" under National Ganga Plan (NGP) – Non EAP budget head of Namami Gange Mission – II, with 100% central sector support at an estimated cost of ₹55.57 Crore (Rupees Fifty Five Crore and Fifty Seven Lakh only) including GST with the following major component:

- i. Interception of 22 drains and treatment of 70 MLD waste water from these drains in 6 packages and pumping of about 3 MLD waste water from 2 drains into nearby STP/ SPS/ Wet Well
2. The summary of cost is given at Annexure-I.
3. Administrative Approval and Expenditure Sanction for the project is granted subject to General & Technical conditions as per Annexure-II, Specific conditions and directions of EC as per Annexure-III and Financial conditions as per Annexure IV.
4. The deployment period will be 6 months from the date of issue of LOA or up to 30th June 2025, whichever is earlier, with proportionate financial implications.
5. EA may obtain necessary permissions / clearances, wherever required, for the project before awarding the contract.



6. Any procurement of goods, works, services and consultancy if required by the EA as part of implementing the project proposal shall be made strictly as per the applicable prevailing procurement guidelines.
7. Any cost escalation over and above the sanctioned cost due to delay in land acquisition, change in scope post approval of AA&ES etc., need to be borne by Government of Uttar Pradesh.
8. The sanctioned cost of the project will be borne from the 'National Ganga Plan – Non EAP' budget head. The NMCG/Government of India reserves the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made.
9. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.
10. This AA&ES is issued based on the appraisal and sanction of the Executive Committee vide its 55th meeting held on 5th July 2024 as well as the approval of Director General – National Mission for Clean Ganga vide eoffice Note#39 dated 24.07.2024 and concurrence of ED (Finance), NMCG vide eoffice Note#35 dated 24.07.2024.


(बिनोद कुमार)

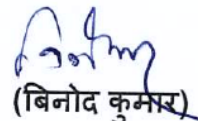
निदेशक (परियोजनाएँ), एनएमसीजी

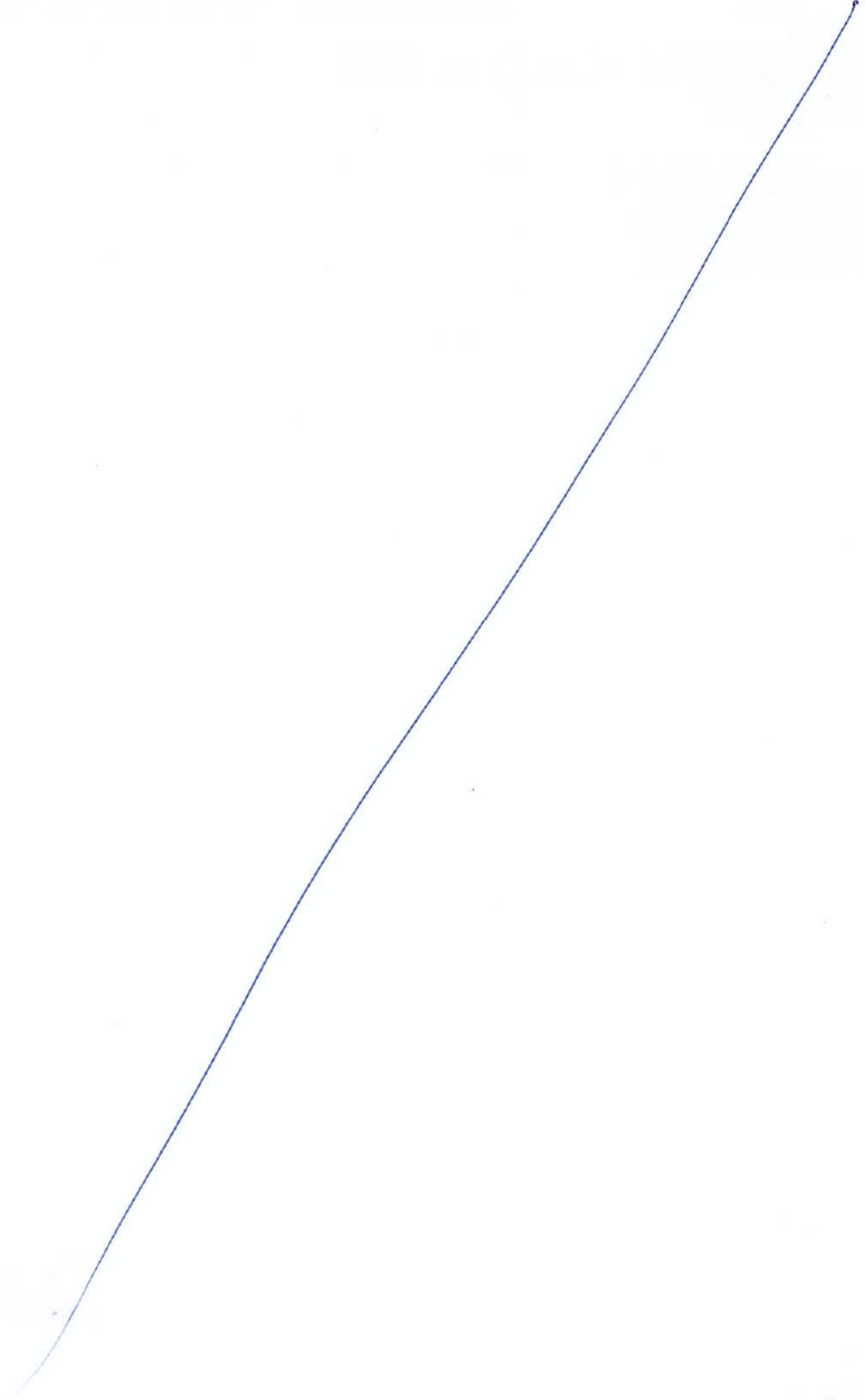
जानकारी एवं आवश्यक कार्यवाही हेतु प्रतिलिपि:

- 1) The Chief Secretary, Government of Uttar Pradesh, Lucknow-226001.
- 2) The Divisional Commissioner, Prayagraj Division, Prayagraj, Uttar Pradesh.
- 3) The District Magistrate, Prayagraj, Uttar Pradesh.
- 4) The Municipal Commissioner, Prayagraj Nagar Nigam, 1, Sarojini Naidu Marg, Allahabad, Uttar Pradesh – 211001.

जानकारी हेतु प्रतिलिपि:

- 1) PS to Hon'ble Minister (MoJS), Shram Shakti Bhawan, New Delhi
- 2) PPS to Secretary, MoJS, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi
- 3) PS to DG/ DDG/ Executive Director (Projects) / Executive Director (Finance) / Executive Director (Technical) / Executive Director (Admin), NMCG, New Delhi.
- 4) Dr. Kapil Kumar, Assistant Professor, Dept. of Civil Engineering, NIT Delhi.
- 5) NMCG Officials/ Sanction Folder/ Guard File/ Computer Cell, MIS/ NMCG.


(बिनोद कुमार)



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Annexure - I

Summary of project cost for the project "Remediation of 22 untapped drains during Mahakumbh 2025 at Prayagraj in Uttar Pradesh"

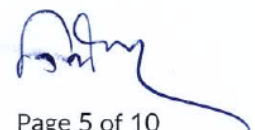
(Amount in ₹ Crore)

Item	Recommended Proposal Cost for 180 days
Flow - 70 MLD	
Unit Cost of Treatment (Rs. Per MLD) - Rs. 35000	
Bare Treatment Cost	44.10
GST	7.94
DPR Preparation & Supervision Charges (@8% GOI Share)	3.53
Project Cost (GOI Share)	55.57



Annexure - II**General & Technical conditions for the project on 'Remediation of 22 untapped Drains during Mahakumbh 2025 at Prayagraj in Uttar Pradesh'**

1. The Uttar Pradesh State Mission for Clean Ganga (UPSMCG), which is a registered society, shall be responsible for overall planning, management and effective implementation of the project at state level.
2. Prayagraj Nagar Nigam or any other State Executing Agency, decided by Government of Uttar Pradesh, shall be the executing agency (EA) for the project, to be implemented under the guidance of Mela Authority Prayagraj and UPSMCG, as per provisions laid down in the NGRBA programme framework.
3. This is special financial assistance to the State for Mahakumbh 2025 at Prayagraj under Namami Gange Programme.
4. State Government need to regularly monitor the river (Ganga/ Yamuna) water quality through UPPCB during Mahakumbh 2025 at upstream, downstream and other suitable/ critical locations.
5. EA/ State Government need to ensure possession of suitable land parcels expeditiously for grounding the works in time.
6. EA shall ensure that the proposed remediation systems are commissioned at the earliest latest by 31.12.2024.
7. Proper investigation should be carried out before execution of work to achieve economy in the proposal as well as to avoid any shortfall in the design.
8. Towards implementation of the project, synergy shall be ensured with other Central/ State sponsored programme like AMRUT etc. and shall be aligned with the city sanitation plan.
9. All infrastructure projects need to conduct project specific IEC activities and detailed plan for such activities to be submitted to NMCG. The hiring of suitable agency need to be completed prior to start of work.
10. "Namami Gange" signage to be placed at all the project sites approved under Namami Gange programme.
11. Adequate provision shall be kept in the bid document to invite bid with GST inclusive cost.
12. SMCG need to take steps to prepare bid documents in line with the Model Bid Document (MBD) for projects funded under National Ganga Plan.
13. The activities proposed under the project shall conform to all Environmental Legislations and the NGRBA programme framework.
14. No untreated municipal/domestic wastewater should be allowed to fall in the river Ganga from the town during Mahakumbh Mela 2025 and project development period.
15. Standard procedure as indicated in the CPHEEO manual on Sewerage & Sewage Treatment, NGRBA Guidelines and codes of practice of BIS will be strictly followed during project implementation.
16. Progress of implementation of the project shall be closely monitored by the State Government of UP /SMCG, so as to ensure that the project is completed within the stipulated period of time. In addition, the progress (Physical & Financial, including funds utilization certificates) needs to be reported to NMCG on regular basis and as and when requested.
17. The actual project cost shall be the awarded cost. State government need to seek NOC from NMCG for the Technical & Financial bid evaluation.



18. It is the responsibility of the SMCG and Executing Agency to ensure adequate training to all personnel engaged during construction for quality of construction works.
19. SMCG and EA shall ensure regular monitoring of the project in accordance with the NGRBA framework.
20. Guidelines issued by Ministry of Finance, Ministry of Home Affairs and other governing organizations regarding disaster management as applicable be adhered to during project execution.
21. SMCG shall ensure appointment of agency for third party inspection (TPI)/ evaluation of the project.
22. All components of the project shall be completed within specified time limits and the resources and outputs and outcomes are to be ensured as envisaged in the approved project Completion Report shall be submitted to NMCG on completion of the project.
23. Any additional component relevant for project or any component requiring modification or deletion, may be added or modified or deleted as the case may be, only with the prior approval of the Competent Authority.
24. Staffs that may be employed for preparation, execution or operation of the project by the EA are not to be treated as employees of the SMCG/ NMCG. The deployment of such staff at the time of completion or termination of the project will not be the concern or liability of the SMCG/ NMCG.
25. Optimal utilization of the assets relating to the project and created under Ganga Action Plan or any other Central /State Plan shall also be ensured by the SMCG/EA/ULB.
26. All data, records, documents and material related to the project shall be stored properly and catalogued by the SMCG/ EA for reference and retrieval including regular uploading /disclosure/ updating of such data on website.
27. The State/ SMCG/ EA shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.
28. The State/ SMCG/ ULB shall ensure that public is informed in Prayagraj regarding implementation of the project and soliciting their cooperation and views as applicable.
29. For the provisions made under IEC activities, the SMCG shall make suitable arrangements with Prayagraj Nagar Nigam for executing the 'Communication and Public Outreach' program under its supervision towards sensitization of people for abatement of pollution.
30. NMCG shall not be responsible for any damage due to natural calamities or any other reasons. State Government is advised to insure the assets at their own cost after suitable risk assessment.
31. All the specific conditions and generic conditions mentioned in the AA&ES are to be complied by the SMCG through their Executing Agency. The SMCG will ensure fulfillment of such conditions before finalizing the bid(s) by the EA.
32. The Monthly Physical Progress Reports (MPPRs) shall be submitted by the 10th day of every month regularly by the EA to the SMCG and by the 20th day of every month regularly by the SMCG to the NMCG. The Quarterly Physical Progress Report (QPPRs) shall be submitted to the SMCG Bihar and NMCG within 30 days from the end of each quarter.
33. The signing officers will indicate her/his name and designation in full in capital letters and commencement of processing the case, ink-signed MPPR must follow by Post.



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34. EA shall ensure close daily monitoring of the flow and KPIs to ensure compliance and transparent payment mechanism. UPSMCG and DGC shall monitor the project from time to time and also monitor implementation performance of the EA.
35. The SMCG shall ensure appointment of agency (ies) for third party inspection (TPI). The EA through the SMCG shall submit copies of the TPI Reports along with their responses/comments to the NMCG. Releases of fund will be subject to compliance of TPI reports.
36. Conditions/ commitments indicated in the Executive Committee (EC) memo/ minutes and other related documents shall be strictly adhered to in the project implementation and management. Copy of EC memo, minutes and other documents are already circulated. The SMCG will ensure fulfilment of such conditions before finalizing the bid(s) by the EA.
37. The NMCG may depute any person to visit the SMCG/ EA for the purpose of monitoring its work and accounts of the SMCG. Full cooperation shall be provided by the executing agency to the persons deputed for inspection.
38. Director General, NMCG may monitor overall progress of project periodically from time to time.



Annexure - III**Specific conditions and directions of EC on Administrative Approval and Expenditure Sanction for the project on 'Remediation of 22 untapped Drains during Mahakumbh 2025 at Prayagraj in Uttar Pradesh'**

- i. The tendering and overall implementation management of the proposal shall be done by the Prayagraj Nagar Nigam or any other State Executing Agency, as decided by the State Government.
- ii. The project need to be tendered on "Open/ Neutral technology" with treated effluent KPIs under the project as, pH – 6.5 to 8.5; BOD - \leq 30 mg/l; COD - \leq 100 mg/l; TSS - \leq 50 mg/l; FC - \leq 230 MPN/ 100 ml and DO - \leq 5 mg/l.
- iii. The deployment period will be 6 months from the date of issue of LOA or up to 30th June 2025 with proportionate financial implications.
- iv. The project should be implemented with proper coffering and suitable site management so as to generate public confidence about the project.



Annexure – IV**Financial Aspects:**

The release of funds is subject to the following terms and conditions: -

1 Flow of Funds:

- i. Assignment limits to SMCG – UP are allocated by the National Mission for Clean Ganga from time to time as per Treasury Single Account (TSA) system, based on projected fund requirements. Funds for the present project will be made available by SMCG – UP from the overall assignment limit. The objective of the TSA is to ensure “just in time release” and eliminate/ reduce parking of funds at all levels of project implementation.
- ii. The TSA guidelines prohibit transfer of funds by Autonomous bodies (ABs)/ Sub-ABs to their own Bank Accounts as this is akin to acting like one’s own vendor. SPMGs will, therefore, ensure that no assignment limit is transferred to their Bank Accounts, and all payments from Assignment Limits are made directly to executing agencies/ vendors/ contractors.
- iii. SMCGs will ensure that no parking of fund happens while transferring fund from SMCG to the executing agency and from executing agency to contractors/ vendors. Such transfer must be effected “just in time”, and should be as reimbursement of bills raised/ submitted.
- iv. Since the fund flow is based on “just in time release”, there should not be any accrual of interest on grants-in-aid received from NMCG. However, any interest earned on the grant received from NMCG/ GoI should mandatorily be remitted back to NMCG immediately after finalization of accounts for depositing the same to the Consolidated Fund of India.
- v. The assignment limit allocated to SMCG – UP will lapse at the end of financial year.
- vi. Allocation of assignment limit to SMCG is not counted as expenditure under TSA. Only final payment to executing agency/ contractor/ vendor is counted as expenditure. Hence, all bills raised by the EA should be settled immediately.

2 Audit:

- i. The Comptroller & Auditor General of India at his discretion shall have the right of access to the project related books of accounts of the SMCG – UP/ Executing agency for the purpose of Audit.
- ii. The books of accounts of the grantee, relating to this grant, shall be open to audit by the Internal Auditor and External Auditor of National Mission for Clean Ganga.
- iii. SMCG to ensure that all financial documents related to the project are maintained by the EA for submission to NMCG/ Audit on demand.

3 Submission of Utilization Certificate (UC) by the SPMG:

- i. The quarterly Utilization Certificates (UCs) in respect of grant-in-aid received during various quarters shall be furnished by the SMCG to the NMCG in prescribed format (GFR 12-A), duly signed and stamped by the Head of the Organization and Chief Finance Officer, within 30 days from the end of quarter.

- ii. The subsequent allocation of Assignment limit will be made based on Utilization Certificate/ Expenditure Statement of the previously allocated assignment limit.
- iii. The UCs, in addition to the financial progress, should also indicate physical progress/ outcomes achieved, in the format circulated vide DO No. FN-18011/1/2022/ ED (F)/ NMCG dated 10.10.2022 from Executive Director (Finance), NMCG.

4 Other Aspects:

- i. A monthly 'Accounting and Financial Report (AFR)', to be developed by the EA in consultation with SPMG. EA will furnish the AFR to SMCG by the 10th day of every month as per the 'Financial Management Manual (FMM)' of the NGRBA framework. As part of the AFR, the EA shall submit the following documents:
 - a. Invoices of the suppliers/ contractors against which online payment instructions issued by the EA in the previous month.
 - b. A list of invoices received and not paid during the previous month.
 - c. A list of contracts signed during the previous month.
- ii. An Annual Plan shall be prepared by the month of November every year for the next financial year as per the provisions made in the NGRBA programme framework and submitted by the SMCG to the NMCG for necessary approval and budget allocations.
- iii. The SMCG/ULB shall take all necessary legal and executive measures to ensure adequate resources available for operation & maintenance of the assets created under the Project to fulfill its mandate.
- iv. The SMCG/EA are not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-Government, autonomous or private) without prior approval of the Competent Authority.
- v. The sanctioned amount should be spent exclusively as per the scope of the project and within the stipulated time. The liability of NMCG will not exceed the amount sanctioned for the project. For carrying forward any work(s) /activities beyond the specified time limit prior approval of the NMCG should be obtained.
- vi. It is the responsibility of the SMCG/EA/ULB to ensure that the assets are exclusively used for the purpose for which grant is sanctioned and to maintain the assets and their records properly.
- vii. All the assets acquired/created out of the grants shall not be disposed of, encumbered, or utilized for any purpose other than that for which sanctioned without prior approval of the Government.
- viii. O&M costs will be considered for release only after the project construction is complete and a realistic plan for use of O&M cost based upon actual sewerage load to be submitted.
- ix. Any payments made on account of project preparation by NMCG relating to this project shall be adjusted accordingly from the project preparation head.

5 General Financial Rules, 2017:

All relevant provisions of General Financial Rules, 2017, as amended from time to time, will be applicable to grantee organization.